

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:2713
ANSWERED ON:07.02.2014
CORPORATE TAX
Semmalai Shri S.

Will the Minister of FINANCE be pleased to state:

- (a) the amount of various types of taxes due from big corporate companies to the Government as on date;
- (b) the numbers of companies with an outstanding tax amount of Rs. 500 crore or more; and
- (c) the steps being taken by the Government to recover the taxes from such companies?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI. J.D.SEELAM)

- (a) No separate data of outstanding demand from big corporates as a separate category or class is maintained. However, the amount of total corporate tax demand outstanding, as on 31.12.2013, is Rs.246416 crore.
- (b) There are 45 corporate cases where direct tax demand above Rs. 500 crore is outstanding.
- (c) Apart from statutory measures taken for recovery of outstanding tax dues as prescribed under the statutes relating to Direct Taxes (including attachment of movable or attachment and sale of immovable properties), the Income-tax Department has devised an elaborate strategy to recover outstanding taxes, which has been disseminated to the field formations for implementation. This includes the following:
 - i) Strict monitoring and review of actions for recovery of tax demand by the jurisdictional income-tax authorities;
 - ii) Use of information from Individual Transaction Statement (ITS) as an effective tool of recovery in cases where taxpayer is untraceable or no asset is available for recovery;
 - iii) Taking assistance of the Investigation wing in important cases for identification of assets;
 - iv) Guidelines for Tax Recovery Officers for focused efforts towards recovery;
 - v) Adherence to the Board's instructions while dealing with stay petitions;
 - vi) Early disposal of appeals especially in high demand cases.